

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01181/2018

Chandigarh, this the 17th day of October, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...

Gurjeet Singh son of Sh. Major Singh age 41 years, working as Young Professional – 1 in ICAR-Central Institute For Research on Buffaloes (CIRB), sub-Campus, Bir-Dosanjh, Nabha – 147201 (resident of Village & Post Office Rajgarh, Tehsil – Nabha, District Patiala (Punjab) – 147001 (Group C)

....Applicant

(Present: Mr. D.R. Sharma, Advocate)

Versus

1. Indian Council of Agricultural Research (ICAR) through its Secretary, Krishi Bhawan, New Delhi -110011.
2. The Director, Central Institute for Research on Buffaloes, Sirsa Road, Sector 14, Hisar, Haryana – 125001.
3. The Assistant Administrative Officer, Central Institute for Research on Buffaloes (CIRB) (ICAR), sub-campus, Bir-Dosanjh, Nabha – 147201.

.... Respondents

(Present: Mr. R.K. Sharma, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. By way of the present O.A., the applicant has assailed the action of the respondents in issuing an advertisement inviting applications from the candidates for filling up the posts of Young Professional-1 on contract basis, to replace the applicant, who has already been working with them on contract basis.
2. Notice was issued to the respondents on the plea of the learned counsel for the applicant that replacing the contractual employees with another set of contractual employees is bad in law.
4. Today, Mr. R.K. Sharma, learned counsel for the respondents, has produced a communication dated 16.10.2018, which is taken on record, whereby the respondents have informed

that the advertisement and the process for filling up the post of Young Professional-I has been withdrawn for administrative reasons and they are not going to hire any Young Professional-1. He submits that in view of the recent development of withdrawal of advertisement and process, which is under challenge in the present O.A., the applicant has no case and it may be dismissed as such.

4. Accordingly, the O.A. is disposed of as having been rendered infructuous. No costs.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 17.10.2018

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